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## Kannur University (Amendment) Act, 1998

#### 11 of 1998

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## Kannur University (Amendment) Act, 1998

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An Act to amend the Kannur University Act, 1996. WHEREAS it is expedient to amend the Kannur University Act, 1996, for the purpose hereinafter appearing; BE it enacted in the Forty-ninth Year of the Republic of India as follows:-

### 1. Short Title And Commencement :-

- (1) This Act may be called the Kannur University (Amendment) Act, 1998.
- (2) It shall be deemed to have come into force on the 9 th day of November, 1995.

#### 2. Insertion Of New Section 96A:-

In the Kannur University Act, 1996 (22 of 1996), after section 96, the following section shall be inserted, namely:-

"96A. Pre-degree course to continue to be affiliated to the Calicut University.—Notwithstanding anything contained in any other provisions of this Act or in the Calicut University Act, 1975 (5 of 1975), Pre-degree courses in colleges within the areas referred to in sub-section (1) of section 96 shall continue to be affiliated to the Calicut University and the University constituted under this Act shall provide for instruction of students of such courses in accordance with the course of study in the Calicut University and comply with such directions as may be given to it by the Calicut University in respect of that course of study."

# 3. Repeal And Saving :-

- (1) The Kannur University (Amendment) Ordinance, 1998 (1 of 1998), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the Kannur University Act, 1996 (22 of 1996), as amended by the said Ordinance, shall be deemed to have been done or taken under the said Act, as amended by this Act.